

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 5TH FEBRUARY, 1978.

NOTIFICATION  
( INCOME-TAX )

No. 2160 (F.No.197/42/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section 23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Thiruvambady Devaswom, Trichur" for the purpose of the said section for and from the assessment year 1972-73.

(A. GHASTRI)  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. President, Thiruvambady Devaswom, Swaraj Road, Trichur-1.
2. The Commissioner of Income-tax, Kerala-II, with reference to his letter No.18A/Tech/1/7671 dated 4.10.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&P)/(P&M)/(Inv.), New Delhi.
5. Director of O&A Services(Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Inc.(R&P), New Delhi (5 copies).
9. Director of Training, IES (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(A. GHASTRI)  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.